

**Interest paid to the purchasers of
DDA flats on their deposits**

*44. SHRI SYED AHMAD HASHMI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that the Delhi Development Authority invites deposits from intending purchasers of DDA flats at 7 per cent rate of interest as against 10½ per cent paid by the Nationalised Banks;

(b) if so, what are the reasons therefor;

(c) whether Government are also aware that the DDA does not pay the interest due on such deposits after the date of final draw;

(d) whether it is a fact that DDA also charges interest at 12½ per cent per annum for 15 days if the buyer is late in depositing the cost of the flat even by one day whereas the Authority does not pay any interest on the amount of deposit for the period for which possession of flat to the buyer is delayed by the DDA; and

(e) if so, what action Government propose to take in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The rate of interest varies with the period of deposits in the Nationalised Banks while in the Delhi Development Authority, the rate of interest is uniform at 7 per cent per annum with the additional advantage of getting a house allotted.

(c) Yes, Sir, interest is not allowed beyond the date of specific draw, as Delhi Development Authority thereafter arranges for transferring to him possession of the flat and the amount of deposit is credited towards the cost of the flat.

(d) Delhi Development Authority charges interest at 12 per cent per annum on delayed cash down payments by allottees. For calculation of

interest, periods less than 15 days are treated as half a month and more than 15 days as one month. Delhi Development Authority has reported that where they have not been able to give possession of the flat immediately after the date of specific draw, interest was allowed both on the amount deposited by the allottee towards cost of the flat and on the amount of registration deposit.

(e) No action is called for.

†Coconut Board

*44-A. SHRIMATI LEELA DAMODARA MENON: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Kerala Government have requested the Central Government for the constitution of a Coconut Board;

(b) if so, whether any decision has been taken in the matter; and

(c) if the reply to part (b) above be in the negative, what are the reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) Yes, Sir.

(b) and (c) A decision in the matter has not yet been taken. The details are being worked out in consultation with the concerned interests.

‡रासायनिक उर्वरकों के मूल्य

*44-ख. श्री नरेशी सिंह : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रासायनिक उर्वरकों के मूल्य में कमी से किसानों को कोई विशेष राहत नहीं मिली है; और

(ख) यदि हां, तो क्या सरकार रासायनिक उर्वरकों के मूल्यों में आगे और

†Previously Starred Question No. 4 transferred from the 5th April, 1977.

‡Previously Starred Question No. 54 transferred from April 11, 1977.